139 Written Answers

नगर विमानन कार्मिकों के लिए जन-शक्ति वोजना बनाया खाना

2970. श्री एस एस सुरवेवाला: श्री अवीत जोगी:

क्या नागर विमानन मंत्री यह वताने की कुपा करेंगे कि:

(क) विभिन्न श्रेषियों के नागर विमानन कार्मिकों के लिए अगले दशक हेतु क्या जन-शक्ति योजना बनाई गई है:

(ख) क्या टाटा समिति अथवा किसी अन्य समिति ने इस संबंध में कोई अध्ययन किया था:

(ग) यदि हां, तो इसकी सिफारिशों का ब्यौरा क्या है;
और

(घ) प्रत्येक सिफारिश पर सरकार की क्या प्रतिकिया
है?

नागर विमानन मंत्री (श्री सी॰ एस॰ इज्ञाहीम): (क) नागर विमानन मंत्रालय में कार्मिक विभाग द्वारा बनाए गए मानदण्डों के अनुसार जन-शबित संबंधी योजना बनाई जाती है। मंत्रालय से संबंध सार्वाजनिक क्षेत्र की अनेक इकाइयां सार्वाजनिक उद्यम विभाग के मार्गदर्शी-सिद्धांतों का अनुकरण करती है।

(ख) जी, हां। टाटा समिति के नाम से विख्यात नागर विमानन पुनरीक्षा समिति ने नागर विमानन विभाग के कार्यचालन की पुनरीक्षा की थी।

(ग) टाटा समिति ने उपस्कर, हवाई यातायात सेवाओं, कार्मिक, भर्ती, प्रशिक्षण तथा अनुझापन, ठक्कन निरीक्षण, दुर्घटना जांच तथा विमान सुरक्षा और विमान-पत्तनों के संबंध में सिफारिशें की यीं।

(घ) डो॰जी॰सी॰ए॰ के सुदुढ़ीकरण, विस्तार तथा तकनीकी स्तरोन्नयन सहित अधिकांश सिफारिशें क्रियान्वित की जा चुकी है।

Proposal for converting the Bagdogra airport into international airport

2971. SHRI NILOTPAL BASU: SHRIMATI CHANDRA KALA PANDEY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Ministry is considering any proposal for converting the Bagdogra airport into an international one; (b) if so, the details thereof;

(c) if not, whether such a proposal needs to be taken up to realise the potential of the tourist traffic in the Darjeeling and Sikkim hills; and

(d) if not, the reasons thereof?

THE MINISTER OF CIVIL AVIATION (SHRI C. M. IBRAHIM): (a) No, Sir.

(b) Does not arise.

(c) and (d) Bagdogra airport belongs to Indian Air Force and Airports Authority of India maintains a civil enclave therein. The existing passenger facilities are adequate to meet the present traffic requirements.

Creation of tourist circuits in Gujarat

2972. SHRIMATI URMILABEN CHIMANBHAI PATEL: Will the Minister of TOURISM be pleased to refer to the answer to Starred Question 196 given in the Rajya Sabha on 23rd July, 1996 and State:

(a) whether any suggestion has been received in his ministry for creation of more tourist circuits in Gujarat; and

(b) if so, the details thereof and the action taken or proposed to be taken by Government in this regard?

THE MINISTER FOR PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) and (b) On the initiative of the Department of Tourism, Government of India, the State Government of Gujarat has identified tour packages connected with the lives of Mahatma Gandhi and Lord Krishna. The Department of Tourism has suggested to the State Government to organise a familiarisation visit for tour operators for its promotion. Besides this, the State Government can identify other packages for promotion of tourism.

Plan submitted by FICCI to mitigate liquidity crunch

2973. DR. D. VENKATESHWAR RAO: Will the Minister of FINANCE be pleased to state:

(a) whether FICCI has submitted a 16 point plan to mitigate liquidity crunch;

(b) if so, whether Government have considered these proposals;

(c) if so, what are the details of the same; and

(d) whether Government have agreed to this plan?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (d) Reserve Bank of India (RBI) has reported that the Federation of Indian Chambers of Commerce and Industries (FICCI) has prepared a paper titled "Liquidity Crunch—Short and Long Term Solutions of Financing a Rapidly Growing Indian Economy". The paper had argued that there has been a major squeeze in the supply of credit because of the restricted money supply. It has attributed that the foreign exchange management intervention resulted in contraction of money supply.

Some of the suggestions made by FICCI for enhancing credit flows are: (i) Reduction in the Statutory Liquidity Ratio (SLR) to 25 per cent and Cash Reserve Ratio (CRR) to 10 per cent; (ii) Removal of the limit (5 per cent) on bank's investments in the debt instruments of the private corporate sector and (iii) removal of stipulations relating to the lock-in period for funds invested in Money Market Mutual Funds (MMMFs). The FICCI have also argued that there has been a decleration in non-food credit.

RBI has further reported that it has brought down SLR from a high of 38.5 per cent in April, 1992 to 27.5 per cent in July, 1991. In view of the lower stipulations on incremental domestic net demand and time liabilities and zero SLR on certain specific external liabilities, the SLR would continue to decline. The effective CRR for the banking system has been brought down from 15.7 per cent in March, 1995 to around 11.5 per cent in July, 1996.

As reported by RBI, the growth in Nonfood credit of scheduled commercial banks (between March 17, 1995 and march 29,1996) was high at Rs. 54,684 crore as compared with Rs. 45,775 crore (between March 18, 1994 and March 31,1995). The contraction in Liquidity due to intervention in the foreign exchange market was only in the initial stages. Subsequently, there has been a net injectionof liquidity. Thus the overall impact of foreign exchange market intervention from the point of view of domestic liquidity was neutral. In the period October, 1995-July 1996 the Reserve Bank has gradually reduced the cash reserve ratio, thereby augmenting the resources of banks.

RBI has stated that banks are required to ensure that the various productive sectors of the economy are supported. At the same time, with a view to enabling banks to deploy their surplus funds more remuneratively, banks have been allowed to invest 5 per cent of their incremental deposits of the previous year in shares, debentures/bonds of the corporate bodies including devolepments arising out of underwritting obligations. For 1996-97, this would amount to more than Rs. 2,200 crore which is a substantial amount.

While it is considered necessary that some minimum lock-in period for funds invested in MMMFs is required, the minimum period has been reduced from 46 days to 30 days in order to make this scheme more attractive to investors when the prescribed minimum maturity for term deposits with scheduled commercial banks was lowered from 46 days to 30 days effectively July 2, 1996.

मध्य प्रदेश राज्य सहकारी बैंक द्वारा नाबार्ड से लाइसॅस मांगा जाना

2974. श्री राषवजी: क्या वित्तः मंत्री यह बताने की कुपा करेंगे कि:

(क) क्या यह सच है कि मध्य प्रदेश राज्य सहकारी बैंक ने विदेशी मुद्रा विनिमय का कार्य करने हेतु नाबार्ड से लाइसेंस की मांग की है;

(ख) यदि हां, तो यह मांग कब की गई और इस पर सरकार द्वारा क्या कार्यवाही की गई है; और

(ग) यदि कोई कार्यवाही नहीं की गई है तो इसके क्या कारण है?

वित मंत्री (श्री पी॰ चिदम्बरम) : (क) से (ग) सूचना एकत्र की जा रही है और थथा उपलब्ध सूचना सभा पटल पर रख दी जाएगी।

बैंक भो**खाभड़ी को** रोकने के लिए कर्मचारियों को अधिकार दिया जाना

2975. ऋी नागमणि:

श्री ईरा दत्त बादवः

क्या विला मंत्री यह बताने की कृपा करेंगे कि:

(क) बैंक धोखाधड़ी को रोकने के लिए किन-किन